

THE  
PARLIAMENTARY DEBATES

ACC. NO. 47, 193.....

Dated 25.11.2014.....

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Saturday, 14th February, 1953

The House met at Two of the Clock.  
[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS  
(See Part I)

3 P.M.

LEAVE OF ABSENCE

**Mr. Deputy-Speaker:** I have to inform the hon. Members that I have received the following letter from Shri Sushil Kumar Pateria:

"Due to my marriage ceremony which is to take place on the 17th February, 1953, at Dehra Dun, it is not possible for me to attend this Session of Parliament on the 11th February, 1953. I will be attending the Session on 4th March, 1953. The leave of absence from Parliament for the period may be kindly granted."

Is it the pleasure of the House that permission be granted to Shri Sushil Kumar Pateria for remaining absent from all the meetings of the House for the period 11th February to 3rd March, 1953?

**Shri R. K. Chaudhury** (Gauhati): I want to oppose it.

**Several Hon. Members:** Yes.

**Shri R. K. Chaudhury:** I oppose it on the ground that he cannot take so much time.

Leave was granted.

KHADI AND OTHER HANDLOOM  
INDUSTRIES (DEVELOPMENT)  
CESS BILL

**The Minister of Commerce and Industry** (Shri T. T. Krishnamachari): I beg to move for leave to withdraw the Bill to provide for the levy and collection of a cess for raising funds for the purpose of developing khadi

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and other handloom industries and for promoting the sale of khadi and other handloom cloth.

**Dr. S. P. Mookerjee** (Calcutta South-East): Should not some reason be given for such an important decision on the part of Government?

**Shri T. T. Krishnamachari:** I am sorry. I thought hon. Members would have seen that another Bill is coming—the next item in the agenda. This has been necessitated by certain changes that we have had to make. One change is that we have put in a provision under the Provisional Collection of Taxes Act. It comes into operation from the day after it has been introduced. The second is we have made a provision that cloth that is exported will not be subject to this excise. And one or two other changes which are merely of a verbal nature have been made.

**Mr. Deputy-Speaker:** There is a Bill to be introduced in the Order Paper, next coming up. The question is:

"That leave be granted to withdraw the Bill to provide for the levy and collection of a cess for raising funds for the purpose of developing khadi and other handloom industries and for promoting the sale of khadi and other handloom cloth."

The motion was adopted.

KHADI AND OTHER HANDLOOM  
INDUSTRIES DEVELOPMENT (AD-  
DITIONAL EXCISE DUTY ON  
CLOTH) BILL

**The Minister of Commerce and Industry** (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill\* to provide for the levy and collection of an additional duty of excise on cloth for raising funds for the purpose of developing khadi and other handloom industries and for promoting the sale of khadi and other handloom cloth.

\*Introduced with the previous recommendation of the President.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of an additional duty of excise on cloth for raising funds for the purpose of developing khadi and other handloom industries and for promoting the sale of khadi and other handloom cloth."

The motion was adopted.

**Shri T. T. Krishnamachari:** I introduce the Bill.

#### VOLUNTARY SURRENDER OF SALARIES (EXEMPTION FROM TAXATION) AMENDMENT BILL

**The Minister of Revenue and Expenditure (Shri Tyagi):** I beg to move for leave to introduce a Bill\* to amend the Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1950.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to amend the Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1950."

The motion was adopted.

**Shri Tyagi:** I introduce the Bill.

#### FOOD ADULTERATION BILL

##### PRESENTATION OF REPORT OF SELECT COMMITTEE

**The Minister of Health (Rajkumari Amrit Kaur):** I beg to present the report of the Select Committee on the Bill to make provision for the prevention of adulteration of food.

#### TEA BILL

##### PRESENTATION OF REPORT OF SELECT COMMITTEE

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** I beg to present the Report of the Select Committee on the Bill to provide for the control by the Union of the tea industry, and for that purpose to establish a Tea Board and levy a customs duty on tea exported from India.

#### ESTATE DUTY BILL

##### EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE.

**The Minister of Finance (Shri C. Deshmukh):** I beg to move that the

\*Introduced with the previous recommendation of the President.

time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the levy and collection of an estate duty, be extended up to the 31st March, 1953.

We find that we have under-estimated the complexity and intricacy of this measure, and we have not made as much progress as we had hoped to do. And I would like to mention here that although we are asking the permission of the House to extend the time-limit to such a distant date as the 31st March, 1953, that is only as a measure of caution. Government are very anxious to have the consideration of the Bill completed during the current session of Parliament. The Select Committee meets as frequently as possible subject to the other equally important pre-occupations of the Members either with budget work or other Parliamentary work, and we hope that we should be able to present the report by a date earlier than the 31st March, 1953. I find it difficult, however, to indicate exactly by which earlier date the report will actually be ready, and that is why I am requesting the House to give us a somewhat longer time, with a view to avoiding the necessity of approaching the House again.

**Shri R. K. Chaudhury (Gauhati):** On a point of information, may I have this assurance from the hon. Minister that the delay in the past was not due to any preoccupation of the hon. Minister himself?

**The Minister of Revenue and Expenditure (Shri Tyagi):** I was free all through.

**Mr. Deputy-Speaker:** The question is:

"That the time appointed for the presentation of the report of the Select Committee on the Bill to provide for the levy and collection of an estate duty, be extended upto the 31st March, 1953."

The motion was adopted.

#### BUSINESS OF THE HOUSE

**Shrimati Sucheta Kripalani (New Delhi):** I want to draw your attention to the fact that we have received this bulletin indicating the legislative business for the session. It shows that there are 24 Bills already introduced and 42 more new Bills are to be introduced during the session. From the programme given we see, we will hardly have 20 days for legislative business. Therefore, it is necessary for us to know which are the Bills